

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1704 OF 2007

(ARISING OUT OF SLP(C)NO.6093 OF 2003)

RAVI KHULLAR & ANR.

Appellant (s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH C.A.NO.1705/2007 @ SLP(C) NO.6384 OF 2003

C.A. NO.1706/2007 @ SLP(C) NO.8574 OF 2003

Date: 03.04.2007 These appeals were called on for mentioning today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s)

Mr. Nidesh Gupta, Adv. (mentioned by)

Mr. Vinod Shukla, Adv.

Ms. S. Janani, Adv.

Mr. Naveen R. Nath, Adv.

For Respondent(s)

for AAI

Ms. Rachana Joshi Issar, Adv.

Mr. D.S. Mahra, Adv.

M/s Saharya & Co.

Mr. D.N. Goburdhan, Adv.

Mr. M.A. Chinnasamy, Adv.

UPON being mentioned, the Court made the following

O R D E R

The matters were mentioned before us by counsel for the appellants in the presence of the counsel for the Airport Authority of India.

The matters are taken on board.

In the facts and circumstances of the case, we grant two months time to the appellants to vacate the land and remove their plant, machinery etc. etc. and handover the same to the Airport

...2/-

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Authority of India subject to appellants filing an undertaking before this Court within two weeks that they shall vacate the premises as directed and that possession shall be handed over to the Airport Authority of India without any demur or resistance.

(Sukhbir Paul Kaur)

Court Master

(Phoolan Wati Arora)

Court Master

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

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any demur or resistance.

.....J.

(B.P.SINGH)

.....J.

(P.K. BALASUBRAMANYAN)

New Delhi,

April 3, 2007.